

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 05
CP (IB) No.06/BB/2024

IN THE MATTER OF:

M/s. Anand Rathi Global Finance Ltd. ... Petitioner
Vs.
M/s. Orchids Elite Developers Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Bola Vedvyas Shenoy, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Pursuant to order dated 16.01.2024, Ld. Counsel for the Petitioner has filed memo regarding the limitation *vide* Diary No.472 dated 23.01.2024. The same is taken on record.
3. Issue Notice to the Respondent. Registry is directed to prepare the Notice and Counsel for the Petitioner is permitted to collect the notice and serve it on the MD of the Respondent Company as well as on the Respondent Company along with a copy of the Petition and other material documents through Speed Post as well as by e-mail and is directed to file an Affidavit of Service along with tracking reports in the Registry within two weeks. Upon receipt of notice, Respondent is granted two weeks' time to file objections, and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side. List the case on **05.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)